

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(9)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/527/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : ARUPPUKOTAI SRI JAYAVILAS LTD
NAME OF THE RESPONDENT(S) : SRI RENGHA CREATIVE APPARELS INDIA PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. B.Dhanraj

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— B.Dhanraj

2. M.S.-KRISHNAN
SENIOR COUNSEL
FOR
M/S SARVA BHANUMAN
ASSOCIATES
&
SAM JAYARAJ HOUSTON

COUNSEL FOR
CORPORATE DEBTOR
RESPONDENT.

— S.Jh

ORDER

Counsels for both the parties are present. Counsel for the Petitioner has completed the arguments. During the course of the arguments, Counsel for the Corporate Debtor has raised the issue that he has not received all the papers from the Operational Creditor. Counsel for the Operational Creditor is directed to send all the papers that have not been sent to the Corporate Debtor till date so that the Corporate Debtor would be in a position to make appropriate defense and submit the final arguments on next date of hearing. Counsel for the Corporate Debtor has also received copy of the Bank certificate today in the open Court; the original has already been placed by the Applicant on record in compliance with the provisions of section 9(3)(c) of I&B Code, 2016. Therefore, in the circumstances, time is granted to the Counsel for the Corporate Debtor for making final submissions on next date of hearing. Put up on **15.12.2017 at 10.30 A.M.**

ghk


MEMBER (JUDICIAL)